

**Crl. Misc. (B) Case No. 464/2020**

**ORDER**

**22-09-2020**

This bail application has been filed under Section 439 CrPC for accused Sri Bitu Murah @ Raja in connection with Tingkhong PS Case No. 166/2020 under Section 376 IPC.

Heard learned Advocate for the accused and learned PP for the State.

The allegation as per the FIR dtd. 19-07-2020 of Smt. X is that the accused Raja Murah on the false promise of marriage, had physical relationship with her and made her pregnant. On the day of FIR, she was 7 months pregnant. About four months back, the accused married another girl from Naharkatia.

Gone through the record. Her statement recorded under Section 161 and 164 CrPC. Similar fact is mentioned in the FIR. After having the physical relationship with her, the accused left for Tinsukia and when she was pregnant of one month, she informed the fact to the accused over phone, but the accused did not pay attention to her and married another girl at Naharkatia.

The victim girl was taken for medical examination, but she refused to undergo medical examination. Her age is mentioned as 30 years. Record mentions about her pregnancy.

The accused is in custody from 20-07-2020 and it is more than two months since then. Investigation almost completed.

Considering the period of detention of the accused, investigation having substantially done and nature of offence, further detention of the accused is not felt necessary. Hence, accused Sri Bitu Murah @ Raja is allowed to go on bail of Rs. 20,000/- with a suitable surety of like amount in connection with Tingkhong PS Case No. 166/2020.

Misc. case stands disposed off.

Let a copy of this order be released as certified to be true copy under the signature of the Bench Assistant.

Sessions Judge,  
Dibrugarh